



ଓଡ଼ିଶା ସରକାର  
ରାଜସ୍ୱ ଓ ବିପର୍ଯ୍ୟୟ ପରିଚାଳନା ବିଭାଗ  
(ବିପର୍ଯ୍ୟୟ ପରିଚାଳନା)  
GOVERNMENT OF ODISHA  
REVENUE & DISASTER MANAGEMENT DEPARTMENT  
(DISASTER MANAGEMENT)

By Fax/e-mail/Post

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No. 2302/R&DM(DM) Date: 25-04-2020

RDM-RLF-MISC-0034-2020

**ORDER**

WHEREAS, on account of nation-wide lockdown in the wake of CoViD-19, there are about 86,000 number of workers, of which about 16,000 are from within the State of Odisha, who have been accommodated in 2610 camps in the various districts of Odisha;

AND WHEREAS, vide Letter No 2267/R&DM(DM) dated 21.04.2020, intra-state movement of labour has been permitted to allow their participation in different economic activities including agriculture;

AND WHEREAS, in pursuance to the above order, a number of labourers have commenced work across various locations in the State, and;

Now, therefore, State Govt. has decided that such stranded labourers, who wish to **travel within the State for work**, are allowed do so in an organized manner so as to reach their place of work, as per the following guidelines:

1. The industries/ agencies/ labour contractors will be allowed to transport their labourers in dedicated and designated buses from camps to the workplace within the state of Odisha, maintaining social distancing and other relevant safety protocols prescribed by Government. Such industries/ agencies/ contractors will report the details of such labourers, destinations and buses to the concerned District Collector, through the District Labour Officer. The concerned District Collectors will issue movement pass to

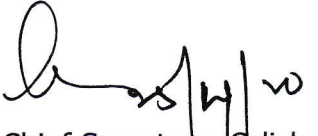
such contractors across the districts within the state of Odisha for the said purpose. The concerned Collectors may requisition buses to facilitate such movement, if required. However, the expenditure on this account will be borne by the concerned industry/ agency/ contractor.

2. In such cases where the stranded labourers do not belong to any particular industry/ agency/ contractor the concerned BDOs/ DLOs shall bring it to the notice of the District Collector/ PD DRDA, who will make arrangements for such labourers to travel to the destination of their workplace in groups. The District Collector will requisition buses for the purpose through Regional Transport Officers. The district Collectors are authorized to make expenditure on this account from the CMRF.
3. Since the buses in the state are off-road due to lockdown, and only for the aforementioned purpose the buses will be made operational, the monthly payment of road tax for such requisitioned buses will be waived. The Commerce and Transport Department will issue necessary orders in this regard.
4. Since these stranded labourers have already completed the recommended quarantine period of 14 days in their respective camps, the recipient local authorities (Sarpanch/ EO ULB/ Collector) shall not insist upon further quarantine of such arriving labourers, to facilitate their immediate joining of workforce. The PR & DW Department and H&UD Department will issue instructions in this regard to the concerned authorities under their jurisdiction.
5. The District Collectors of the host and recipient districts shall work in close co-ordination. PD DRDAs will act as district nodal officer. The District Labour Officer will report to the PD DRDA for this work. At State level, Labour Commissioner and Transport Commissioner will coordinate the matter.
6. The data regarding the daily movement will be compiled by the DLOs, in regular co-ordination with the BDOs, both at the destination and the recipient district, and will be furnished to Labour Commissioner, on daily basis

7. A High-level Committee chaired by APC-cum-ACS with PS Labour & ESI and PS Commerce & Transport as members, will review and monitor the movement on a daily basis

In case of any other doubt, the State Government in Revenue & Disaster Management (Disaster Management) Department will issue necessary directions or clarifications.

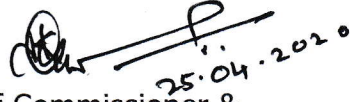
By orders of the Governor

  
Chief Secretary, Odisha

**Memo No. 2303 /R&DM(DM)**

**Date: 25-04-2020**

Copy forwarded to the Private Secretary to Hon'ble Chief Minister/ Private Secretary to all Ministers/ Chief Secretary/ Development Commissioner/ Agriculture Production Commissioner for kind information.

  
Special Relief Commissioner &  
Additional Chief Secretary to Govt.  
(Disaster Management)

**Memo No. 2304 /R&DM(DM)**

**Date: 25-04-2020**

Copy forwarded to the Addl. Chief Secretary/ Principal Secretary/ Commissioner-cum-Secretary of all Departments/ Director General of Police/ Director General of Police, Fire Services/Police Commissioner, Bhubaneswar-Cuttack/ All Collectors/ All Superintendents of Police/ All Municipal Commissioners for kind information and immediate necessary action.

  
Special Relief Commissioner &  
Additional Chief Secretary to Govt.  
(Disaster Management)